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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO.359/96

Between:

Date of Order: 21.3.96.

S.Yadagiri
Mohd. Abdul

...Applicants.

And

1. The Superintendent of Post Offices,
Mahaboobnagar Division,
Mahaboobnagar - 509 001.
2. The Director General,
Dept. of Posts,
Dak Sadan,
Parliament Street,
New Delhi - 1.

...Respondents.

Counsel for the Applicant : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devraj

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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O.A.No.359/96

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Date of Order: 21.3.96

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member(Admn.) X

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The ^{first} applicant was received to the cadre of Reserved Trained Pool Postal Assistants for the second half year of 1983 in Mahaboobnagar Division. The second applicant was received as RTP Postal Assistant for the second half year of 1980 in the same division. Their prayer in this OA is to grant them Productivity Linked Bonus as was granted to the regular postal assistants for the period they worked as RTP Postal Assistants. They rely on the judgement of this Tribunal in OA.1056/94 which was decided on 30.9.94 for getting the necessary relief. The applicants in OA.1056/94 though were initially recruited as RTP Postal Assistants they were subsequently regularised as Postal Assistants, Whereas the two applicants in this OA were discharged before regularisation. This OA is filed for granting Productivity Linked Bonus at the rates applicable to the regular PAs for the period they worked as Short Duty Postal Assistants by extending the benefit of the judgement given in OA.1056/94 and for payment of the same within a period of 3 months from the receipt of a copy of this order.

2. It is seen from Annexure-8 that the Regional Office, Hyderabad had referred this matter to the Directorate and reply from the Directorate is awaited. In view of the above R2 is directed to dispose of the reference No.PMG H/Est/Bonus/95-96 dated 13.9.95 pending with them expeditiously within 2 months from the date of receipt of a copy of this order.



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3. The O.A. is ordered accordingly . No costs.
4. Registry should send a copy of this OA along with the judgement to R2 for compliance.

Ms

(R. RANGARAJAN
Member (Admn.))

Dated: 21st March, 1996

(Dictated in Open Court)

sd

Amelia ²²³⁸⁶
Dy. Registrar (J)

cont'd. .